

**श्री जवाहरलाल नेहरू :** जहाँ तक मैं जानता हूँ कोई देश ऐसा नहीं पड़ा है लेकिन माननीय सदस्य जानते होंगे कि संयुक्त राष्ट्र में कई बातें हुई, वोटिंग हुई। जो देश इस मामले में अक्सर चुपचाप रहते थे वे मैदान में आये और उन्होंने माउथ अफ्रीका की नीति के विरुद्ध राय दी। तो इन बातों से दबाव पड़ता है।

**SHRI BHUPESH GUPTA:** Sir, the matter relates to, as far as I can see, Human Rights under the Charter of the United Nations.

**MR. CHAIRMAN:** Question please; no comment.

**SHRI BHUPESH GUPTA:** This way I will ask the question, Sir. May I know whether the possibilities of moving the United Nations in regard to this matter have been exhausted and that there is no other way out except to function under this particular Resolution?

**SHRI JAWAHARLAL NEHRU:** I have not understood the question—Human Rights, etc., and this Resolution. We all know that Human Rights are not observed in regard to the majority of the population there. That is the main trouble there.

**SHRI BHUPESH GUPTA:** May I know, Sir, why in that case it should not be possible for the Government of India, together with other Governments, to move the United Nations for some kind of sanctions against the South African Government under the Charter?

**SHRI JAWAHARLAL NEHRU:** It is always possible for the Government of India to make suggestions. It is not possible for the Government to induce others necessarily to follow those suggestions.

**SHRI BHUPESH GUPTA:** May I know, Sir, whether any such suggestion was actually made by our repre-

sentatives in the United Nations, either on the floor of the world body or diplomatically among the Member-Nations, with a view to sponsoring some move of this kind?

**SHRI JAWAHARLAL NEHRU:** I do not think any suggestion was made. There has been a good deal of talk about this matter in the United Nations informally.

#### CASES FOR SPYING WITH FOREIGN MISSIONS

**\*67. SHRI SATYACHARAN:** Will the PRIME MINISTER be pleased to state:

(a) how many officers in the Ministry of External Affairs have been charged departmentally and criminally for spying with foreign missions in India during the last ten years;

(b) how many of them have been dismissed, imprisoned or reinstated;

(c) how many of them are (i) gazetted officers and (ii) non-gazetted officers; and

(d) whether it is a fact that the involvement of gazetted officers who are supervisors and controlling officers is less, and if so, what are the reasons therefor?

**THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON):** (a) Four officials were charged departmentally and one official criminally for supplying information to members of foreign Missions in Delhi during the last 10 years.

(b) All of them have been dismissed from service. Of these one was awarded 10 years imprisonment and three are under Preventive Detention.

(c) Four of the five officials are non-gazetted and one is a gazetted officer.

(d) Yes, Sir. Gazetted officers are more responsible; also being better paid the temptation is less, perhaps.

**SHRI SATYACHARAN:** May I know, Sir, whether any effective step is being taken to check this tendency of spying?

**SHRIMATI LAKSHMI MENON:** Sir, the Ministry takes effective steps to see that such things do not happen at all.

**SHRI N. SRI RAMA REDDY:** May I know whether any foreign agents are involved in this spying business, and also whether any information about them can be made available to us?

**SHRI JAWAHARLAL NEHRU:** Sir, we have not been naming these foreign Missions. There are some, and we do not think it is desirable to mention their names.

**SHRI N. M. LINGAM:** May I know, Sir, if any of the relations of the people involved in these cases are employed in the Embassies concerned?

**SHRI JAWAHARLAL NEHRU:** Sir, I could not specifically answer that, but that fact has not come to my knowledge.

**PANDIT S. S. N. TANKHA:** May I know, Sir, why it has not been considered necessary or desirable to launch prosecutions against the people who have been detained?

**SHRI JAWAHARLAL NEHRU:** Well, to begin with, Sir, a prosecution is not ruled out at some time or the other. At the present moment we thought it best to deal with them under the Preventive Detention Act and then consider what other steps we might take.

**SHRI N. SRI RAMA REDDY:** May I know, Sir, how many Missions are involved in this spying affair?

**SHRI JAWAHARLAL NEHRU:** I just ventured to say, Sir, that it would not be desirable to mention their names. Their numbers vary from the period you choose. If you take the last six months, there may be some; if you take the last six years, there may be more.

**SHRI FARIDUL HAQ ANSARI:** Is the hon. Prime Minister aware that since this ring has been found out in Delhi, many restaurants and hair-cutting saloons have cropped up in the capital where only Chinese nationals are employed?

**SHRI JAWAHARLAL NEHRU:** So far as we know, Sir, it would not be quite correct to talk about any rings. These are only individuals. Sometimes, Sir, at the most two persons are involved, not more, separately from others. There is no ring. And so far as we know, in these recent cases there has been no question of any information being passed on to Chinese representatives. As for restaurants, possibly the hon. Member knows more about them than I do.

**SHRI N. M. LINGAM:** What steps are being taken to prevent the leakage of such information in future?

**SHRI JAWAHARLAL NEHRU:** Well, Sir, we take such steps as we think are feasible and possible, and also effective.

**SHRI JASWANT SINGH:** From the Press reports, Sir, it appears that Soviet Russia have on their part apologised to the Government of India for their people taking part in these spying activities. Has any other nation also apologised for its part in this spying work?

**SHRI JAWAHARLAL NEHRU:** That is another way of . . .

**MR. CHAIRMAN:** That is another way of trying to elicit from you what you do not wish to give. Next question.

UN-DISPOSED OF SHOES WITH S.T.C.

\*68. **SHRI M. P. BHARGAVA:** Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to the answer given to Starred Question No. 34 in the Rajya Sabha on the 16th February, 1961 and state:

(a) the total number of pairs of shoes owned by the State Trading